

ITEM NO.47

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.6592/2024

(Arising out of impugned final judgment and order dated 22-02-2024 in A482 No.39630/2023 passed by the High Court of Judicature at Allahabad)

MUKHTYAR HAIDAR RIZVI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(With IA No.111411/2024 - EXEMPTION FROM FILING O.T.)

Date : 19-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Harikumar V., Adv.
Mr. Somnath Bhattacharya, Adv.
Ms. Rajnandini, Adv.

For Respondent(s) Dr. Harshvir Pratap Sharma, Sr. Adv.
Mr. Tejas Patel, AOR
Mrs. Meera Kaura, Adv.
Mr. Akshu Jain, Adv.
Mr. Akul Krishnan, Adv.
Ms. Stuti Jain, Adv.
Mr. Paras Joshi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The State as well as the original complainant would like to file reply bringing some facts on the record.
- 2 List the Special Leave Petition on 2 August 2024.
- 3 The interim order passed by this Court on the earlier occasion, shall continue until the next date of listing.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**